

PUNJAB VIDHAN SABHA

Bill No. 57-PLA-2016

THE PUNJAB SCHOOL EDUCATION BOARD (AMENDMENT)  
BILL, 2016

A

BILL

*further to amend the Punjab School Education Board Act, 1969.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab School Education Board (Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab School Education Board Act, 1969 (hereinafter referred to as the principal Act), in section 2, after clause (j), the following clause shall be inserted, namely :— Amendment in section 2 of Punjab Act 24 of 1969.

“(jj) “Senior Vice-Chairman” means the Senior Vice-Chairman of the Board;”.

3. In the principal Act, in section 4,—

Amendment in section 4 of Punjab Act 24 of 1969.

(a) in sub-section (1), for the words and sign “Chairman Vice-Chairman”, the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman” shall be substituted;

(b) in sub-section (2), for the words “The Chairman and the Vice-Chairman”, the words and sign “The Chairman, the Senior Vice-Chairman and the Vice-Chairman” shall be substituted; and

(c) in sub-section (4), for the words “the Chairman and Vice-Chairman”, the words and sign “the Chairman, the Senior Vice-Chairman and Vice-Chairman” shall be substituted.

4. In the principal Act, in section 5,—

Amendment in section 5 of Punjab Act 24 of 1969.

(a) (i) in the margin, for the words and sign “Chairman, Vice-Chairman”, the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman” shall be substituted;

- (ii) in sub-section (1), for the words "Chairman and Vice-Chairman", the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman" shall be substituted; and
- (iii) in the second proviso to sub-section (1), for the words "Chairman or Vice-Chairman", the words "Chairman or Senior Vice-Chairman or Vice-Chairman" shall be substituted; and
- (b) in sub-section (3), for the words "Chairman or Vice-Chairman", the words "Chairman or Senior Vice-Chairman or Vice-Chairman" shall be substituted.

Amendment in section 6 of Punjab Act 24 of 1969.

5. In the principal Act, in section 6,—

- (a) in the margin, for the words "Chairman and Vice-Chairman", the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman" shall be substituted;
- (b) for the words "Chairman or Vice-Chairman" wherever occurring, the words "Chairman or Senior Vice-Chairman or Vice-Chairman" shall be substituted; and
- (c) for clause (a) the following clause shall be substituted, namely :—

"(a) he has served the Central Government or State Government or both as Member of the Indian Administrative Services or Punjab Civil Services for a period of not less than ten years;"

Amendment in sections 10 and 10-A of Punjab Act 24 of 1969.

6. In the principal Act, in sections 10 and 10-A, for the words "Chairman and Vice-Chairman" wherever occurring, the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman" shall be substituted.

Amendment in section 12 of Punjab Act 24 of 1969.

7. In the principal Act, in section 12,—

- (i) in sub-section (1), for the words "Chairman or in his absence the Vice-Chairman", the words and signs "Chairman, and in his absence, the Senior Vice-Chairman, and in his absence, the Vice-Chairman" shall be substituted;
- (ii) in sub-section (2), for the words "Chairman and in his absence the Vice-Chairman," the words and signs "Chairman, and in his absence, the Senior Vice-Chairman, and in his absence, the Vice-Chairman," shall be substituted; and

- (iii) in sub-section (3), in the proviso, for the words and sign "Chairman, or the Vice-Chairman", the words and sign "Chairman, the Senior Vice-Chairman or the Vice-Chairman, as the case may be," shall be substituted.

8. In the principal Act, in section 13, after clause (a), the following clause shall be inserted, namely :—

Amendment in section 13 of Punjab Act 24 of 1969.

"(aa) the Senior Vice-Chairman;"

9. In the principal Act, in section 14,—

Amendment in section 14 of Punjab Act 24 of 1969.

(a) in the margin, for the words "Chairman and Vice-Chairman", the words and sign "Chairman, Senior Vice-Chairman and Vice-Chairman" shall be substituted; and

(b) for sub-section (4), the following sub-section shall be substituted, namely :—

"(4) The Senior Vice-Chairman and Vice-Chairman shall assist the Chairman in all matters, administrative and academic, shall discharge such duties and exercise such powers as may be delegated to them by the Chairman, and shall in the latter's absence, the Senior Vice-Chairman, and in his absence, the Vice-Chairman, exercise the powers of the Chairman."

10. In the principal Act, in section 18, in sub-section (1),—

Amendment in section 18 of Punjab Act 24 of 1969.

(a) in clause (a), after sub-clause (i), the following sub-clause shall be inserted, namely :—

"(i-a) the Senior Vice-Chairman;"

(b) in clause (b), after sub-clause (i), the following sub-clause shall be inserted, namely :—

"(i-a) the Senior Vice-Chairman;" and

(c) in clause (c), after sub-clause (i), the following sub-clause shall be inserted, namely :—

"(i-a) the Senior Vice-Chairman;"

11. In the principal Act, in section 21, in sub-section (3), in clause (a), for the words "Chairman and the Vice-Chairman", the words and sign "Chairman, the Senior Vice-Chairman and the Vice-Chairman" shall be substituted.

Amendment in section 21 of Punjab Act 24 of 1969.

**STATEMENT OF OBJECTS AND REASONS**

In view of the existing provision in section 6 (a) of the Punjab School Education Board, Act 1969 Chairman or Vice Chairman of the Punjab School Education Board can be appointed amongst that person who has served the Centre Government or State Government or both on gazette post not less than fifteen years from Administrative point of view. The State Government has decided that provision may be made to enable the State Government to appoint Senior Vice Chairman in the Punjab School Education Board for the smooth functioning of the Board and to facilitate better public interface. Accordingly, the present Bill, i.e. the Punjab School Education Board (Amendment) Bill, 2016, aims to make suitable amendments in the Punjab School Education Board Act, 1969, it has been considered appropriate to fill the post of Chairman, Senior Vice Chairman or Vice Chairman who has served the Central Government or State Government or both as member of the Indian Administrative Services or Punjab Civil Service for a period of not less than ten years.

Hence the Punjab School Education Board, Act 1969 (Amendment 2016) is being introduced in the Hon'ble House.

**DALJIT SINGH CHEEMA,**  
Minister for Education,  
Punjab.

## FINANCIAL MEMORANDUM

The State Government has decided that provision may be made to enable the State Government to appoint Senior Vice Chairman in the Punjab School Education Board for the smooth functioning of the Board and to facilitate better public interface. Accordingly, the present Bill, i.e. the Punjab School Education Board (Amendment) Bill, 2016, aims to make suitable amendments in the Punjab School Education Board Act, 1969.

So far as financial implications thereof, the expenditure so incurred will be met out of the funds available with the Punjab School Education Board.

---

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :  
The 19th December, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.

---

*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 19th December, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).